

...continued from previous page.

Sr. No.	Category	No. of Applications Received	% of Total	Total No. of Equity Shares Applied	% to Total	No. of Equity Shares Allotted per Bidder	Ratio	Total No. of Equity Shares Allotted
25	4606	1	0.10	4,606	0.29	4606	1 : 1	4,606
26	4900	4	0.39	19,600	1.23	4900	1 : 1	19,600
27	4998	1	0.10	4,998	0.31	4998	1 : 1	4,998
28	5292	1	0.10	5,292	0.33	5292	1 : 1	5,292
29	6174	1	0.10	6,174	0.39	6174	1 : 1	6,174
30	6566	8	0.78	52,528	3.29	6566	1 : 1	52,528
	Total	1,023	100.00	1,598,576	100.00			1,598,576

Unsubscribed Portion of 1,304,943 Equity Shares has been spilled over to NIB above 10 Lakhs Category.

C. Allotment to Non-Institutional Investors (more than ₹1.00 million) (After Rejections) (including ASBA Applications)

The Basis of Allotment to the Non-Institutional Investors (more than ₹1.00 million), who have bid at the Offer Price of ₹ 152 per Equity Share or above, was finalized in consultation with NSE. This category has been subscribed to the extent of 0.44388 times. The total number of Equity Shares allotted in this category is 3,156,874 Equity Shares to 279 successful applicants. The category-wise details of the Basis of Allotment are as under:

Sr. No.	Category	No. of Applications Received	% of Total	Total No. of Equity Shares Applied	% to Total	No. of Equity Shares Allotted per Bidder	Ratio	Total No. of Equity Shares Allotted
1	6664	250	89.61	1,666,000	52.77	6664	1 : 1	1,666,000
2	6860	2	0.72	13,720	0.43	6860	1 : 1	13,720
3	6958	3	1.08	20,874	0.66	6958	1 : 1	20,874
4	7252	1	0.36	7,252	0.23	7252	1 : 1	7,252
5	7938	1	0.36	7,938	0.25	7938	1 : 1	7,938
6	9800	3	1.08	29,400	0.93	9800	1 : 1	29,400
7	9898	2	0.72	19,796	0.63	9898	1 : 1	19,796
8	13720	1	0.36	13,720	0.43	13720	1 : 1	13,720
9	16660	5	1.79	83,300	2.64	16660	1 : 1	83,300
10	16758	1	0.36	16,758	0.53	16758	1 : 1	16,758
11	19600	2	0.72	39,200	1.24	19600	1 : 1	39,200
12	24500	1	0.36	24,500	0.78	24500	1 : 1	24,500
13	32830	1	0.36	32,830	1.04	32830	1 : 1	32,830
14	32928	1	0.36	32,928	1.04	32928	1 : 1	32,928
15	63504	1	0.36	63,504	2.01	63504	1 : 1	63,504
16	99960	1	0.36	99,960	3.17	99960	1 : 1	99,960
17	131320	1	0.36	131,320	4.16	131320	1 : 1	131,320
18	196000	1	0.36	196,000	6.21	196000	1 : 1	196,000
19	657874	1	0.36	657,874	20.84	657874	1 : 1	657,874
	Total	279	100.00	3,156,874	100.00			3,156,874

Please Note : Includes spilled over of 1,304,943 Equity Shares from NIB above 2 lakhs up to 10 Lakhs Category.

Please Note: Unsubscribed Portion of 3,955,109 Equity Shares has been spilled over to QIB and Retail Categories in the ratio of 75:10.

D. Allotment to QIBs (After Rejections)

Allotment to QIBs, who have Bid at the Offer Price of ₹ 152 per Equity Share or above, has been done on a proportionate basis in consultation with the NSE. This category has been subscribed to the extent of 1.33642 times of Net QIB Portion. As per the SEBI ICDR Regulations, Mutual Funds were allotted 5% of the Equity Shares of Net QIB Portion available i.e., 1,045,546 Equity Shares (i.e., Includes spilled over of 174,490 Equity Shares from NIB above 10 Lakhs Category) and other QIBs and unsubscribed demand of Mutual Funds were Allotted the remaining available Equity Shares i.e., 19,865,377 Equity Shares (i.e. Includes spilled over of 3,315,313 Equity Shares from NIB above 10 Lakhs Category) on a proportionate basis. The total number of Equity Shares Allotted in the QIB Portion is 20,910,923 Equity Shares which were allotted to 15 successful QIB Investors. The category-wise details of the Basis of Allotment are as under:

Category	FIS/BANK'S	MF'S	IC'S	NBFC'S	AIF	FPC/FII	Others	Total
QIB	-	3,188,539	3,983,885	-	-	11,786,361	1,952,138	20,910,923

E. Allotment to Anchor Investors (After Rejections)

The Company, in consultation with the BRLMs, have allocated 26,131,680 Equity Shares to 23 Anchor Investors (through 32 Applications) at the Anchor Investor Offer Price of ₹ 152 per Equity Share in accordance with the SEBI Regulations. This represents 60% of the QIB Portion.

Category	FIS/BANK'S	MF'S	IC'S	NBFC'S	AIF	FPC/FII	OTHERS	Total
ANCHOR	-	11,106,668	3,902,040	329,542	1,957,256	8,836,174	-	26,131,680

The Company on June 24, 2026 has taken on record the Basis of Allotment of Equity Shares approved by the Designated Stock Exchange, being NSE and has allotted the Equity Shares to various successful Bidders. The Allotment Advice-cum-Intimations and/or notices have been dispatched to the address of the investors as registered with the depositories. Further, the instructions to the Self Certified Syndicate Banks for unblocking of funds, transfer to Public Offer Account have been issued on June 24, 2026 and payment to non-Syndicated brokers have been issued on June 24, 2026. In case the same is not received within ten days, investors may contact the Registrar to the Offer at the address given below. The Equity Shares Allotted to the successful Allottees have been uploaded on June 25, 2026 for credit into the respective beneficiary accounts subject to validation of the account details with the depositories concerned. The Company has filed the Listing application with BSE and NSE on June 25, 2026. The Company has received listing and trading approval from BSE and NSE and the trading will commence on June 29, 2026.

Note: All capitalised terms used and not specifically defined herein shall have the same meaning as ascribed to them in the Prospectus.

INVESTORS PLEASE NOTE

The details of the allotment made will be hosted on the website of the Registrar to the Offer, **KFin Technologies Limited** at www.kfintech.com. All future correspondence in this regard may kindly be addressed to the Registrar to the Offer quoting full name of the First/sole Bidder, Bid cum Application Form number, Bidder DP ID, Client ID, PAN, date of submission of Bid-cum-Application Form, address of the Bidder, number of Equity Shares applied for, the name and address of the Designated Intermediary where the Bid cum Application Form was submitted by the Bidder and a copy of the Acknowledgment Slip received from the Designated Intermediary at the address given below:



KFin Technologies Limited
301, The Centrum, 3rd Floor, 57,
Lal Bahadur Shastri Road, Nav Pada, Kurla (West), Mumbai - 400 070, Maharashtra, India
Tel: + 91 40 6716 2222/ 1800 309 4001
E-mail: Turtlemint.ipo@kfintech.com
Website: www.kfintech.com
Investor grievance e-mail: einward.ris@kfintech.com
Contact person: M. Murali Krishna
SEBI registration no.: INR000000221

For TURTLEMINT FINTECH SOLUTIONS LIMITED
(formerly known as Turtlemint Fintech Solutions Private Limited,
prior to which it was known as Fintech Blue Solutions Private Limited)
On behalf of the Board of Directors
Sd/-
Prashant Saini
Company Secretary and Compliance Officer

Place: Mumbai, Maharashtra
Date: June 25, 2026

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF TURTLEMINT FINTECH SOLUTIONS LIMITED.

TURTLEMINT FINTECH SOLUTIONS LIMITED (formerly known as Turtlemint Fintech Solutions Private Limited, prior to which it was known as Fintech Blue Solutions Private Limited) has filed the Prospectus with RoC and the Stock Exchanges on June 23, 2026. The Prospectus is available on the website of SEBI at www.sebi.gov.in, as well as on the websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, on the website of the Company at www.turtlemint.com and on the websites of the BRLMs, i.e. ICICI Securities Limited, Jefferies India Private Limited, JM Financial Limited and Motilal Oswal Investment Advisors Limited at www.icicisecurities.com, www.jefferies.com, www.jmfi.com and www.motilaloswal.com, respectively. Any potential Bidders should note that investment in equity shares involves a high degree of risk and for details relating to such risk, see "Risk Factors" beginning on page 22 of the Prospectus.

This public announcement is not an offer for sale of the Equity Shares in the United States. The offer and sale of the Equity Shares in the Offer have not been and will not be registered under the U.S. Securities Act of 1933 (the "U.S. Securities Act") or any other applicable law of the United States and, unless so registered, may not be offered or sold within the U.S. except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, the Equity Shares are being offered and sold outside of the U.S in offshore transactions as defined in and in compliance with Regulation S under the U.S. Securities Act and the applicable laws of the jurisdiction where those offers and sales are made. There will be no public offering of the Equity Shares in the United States.

It is to be distinctly understood that the permission given by Stock Exchanges should not in any way be deemed or construed that the Offer Document has been cleared or approved by Stock Exchanges nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to the Offer Document for the full text of the Disclaimer Clause of NSE and BSE Limited.

Adfactors 147/26

NIDHI GRANITES LIMITED
CIN NO: L51900MH1981PLC025677
Regd. Office: 201, 20th Floor, 9 Business Bay, Off Link Road, Behind Evershine Mall, Malad West, Mumbai 400064, Tel No: (022) 6124-4444;
Email Id: nglindia2021@gmail.com Website: www.nidhigranites.com

NOTICE OF 44TH ANNUAL GENERAL MEETING

- Notice is hereby given that **44th Annual General Meeting ("AGM")** of the Company will be held over Video Conferencing facility ("VC")/Other Audio-Visual Means ("OAVM") on Wednesday, 22nd July, 2026 at 11.00 a.m. (IST) as per the provisions of the Companies Act, 2013 and the rules framed thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("LODR") read with the various General Circular Nos. 20/2020, 20/2021, 21/2021, 02/2022, 10/2022, 9/2023, 9/2024, 03/2025 dated 5th May 2020, 14th December 2021, 5th May 2022, 28th December 2022, 25th September 2023, 19th November, 2024 and 22nd September 2025 respectively issued by the Ministry of Corporate Affairs ("MCA") and the Securities and Exchange Board of India ("SEBI") circular SEBI/HO/CFD/CFD-POD-2/PI/CIR/2024/133 dated 3rd October 2024, to transact the business as set forth in the Notice of the Meeting.
- In compliance with the MCA and SEBI circulars, electronic copies of the Notice of the AGM and Annual Report for the Financial Year ended on 31st March, 2026 have been sent to all shareholders whose email addresses are registered with the Company/ Depository Participants) on 25th June, 2026. Shareholders who have not registered their e-mail address and who wish to receive the Annual Report electronically or physically may request the same on mt.helpdesk@in.mpmns.mfg.com.
- Shareholders who have not registered their e-mail address and mobile numbers are requested to register the same, in respect of shares held in dematerialized mode, with their relevant Depositories through their Depository Participants and in respect of shares held in physical mode, by sending an e-mail to the Company's Registrar and Transfer Agent, Link Intime India Private Limited at mt.helpdesk@in.mpmns.mfg.com. Registration of e-mail address and mobile number is mandatory for voting electronically and attending virtual meetings.
- The Notice of the 44th AGM and Annual Report for the Financial Year ended on 31st March, 2026 have also been made available on the Company's website, at <https://nidhigranites.com/investor.php> and the website of BSE Limited at www.bseindia.com. The Notice of 44th AGM is also available on the website of NSDL i.e. www.evoting.nsdl.com.
- Shareholders will have an opportunity to cast their vote/s remotely on the business as set forth in the Notice of the AGM through electronic voting system ("remote e-voting"). Additionally, the Company is providing the facility of voting through e-voting system during the AGM ("e-voting"). The manner of voting remotely and during the AGM, for shareholders holding shares in dematerialized mode, physical mode and for shareholders who have not registered their email addresses is provided in the Notice.
- The cut-off date to determine eligibility to cast votes by electronic voting is Wednesday, 15th July, 2026. The e-voting period commences at 9:00 a.m. IST on Saturday, 18th July, 2026 and will end at 5:00 p.m. IST on Tuesday, 21st July 2026 for all the shareholders, whether holding shares in physical form or in dematerialized form. The remote e-voting module shall be disabled by NSDL for voting thereafter. Remote e-voting shall not be allowed beyond the said date and time.
- The shareholders who will be present in the AGM through VC/OAVM facility and have not cast their vote through remote e-voting can exercise their voting rights during the AGM. A shareholder may participate in the meeting even after exercising his right to vote through remote e-voting but shall not be allowed to vote again during the meeting.
- A person, whose name is recorded in the register of Members or in the register of beneficial owners maintained by the depositories as on cut-off date only shall be entitled to avail the facility of remote e-voting as well as voting at the meeting. A person who is not a shareholder as on the Cut-off Date should treat the AGM Notice for information purposes only. A person, who acquires shares and becomes a shareholder of the Company after the Notice is being sent and is holding shares as of the cut-off date can do remote e-voting / e-voting by obtaining the login-id and password by sending an e-mail to nglindia2021@gmail.com or evoting@nsdl.com or mt.helpdesk@in.mpmns.mfg.com by mentioning his/her Folio No./DP ID and Client ID. However, if he/she is already registered with NSDL for remote e-voting then they can use his/her existing user ID and password for casting vote.
- The Company has appointed Mr. Nrupang B. Dholakia, Managing Partner of Dholakia & Associates LLP Company Secretaries in whole time practice, as the Scrutinizer to scrutinize the remote e-voting and e-voting during the meeting in a fair and transparent manner.
- SEBI has mandated furnishing of PAN, KYC details (i.e., postal address with pin code, email address, mobile number, bank account details) and nomination details by holders of securities. Effective from 1st January 2022, any service requests or complaints received from the shareholder, are not being processed by RTA till the aforesaid details/ documents are provided to RTA. Shareholders holding shares in physical form are advised to update the details as mentioned above. Relevant details and forms prescribed by SEBI in this regard are available on the website of the Company at www.nidhigranites.com.
- For detailed instructions pertaining to e-voting, shareholders may please refer to the section "Notes" in Notice of the AGM. In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on: 022 - 4886 7000 or send a request to Ms. Pallavi Mhatre at evoting@nsdl.com.

By Order of the Board
For NIDHI GRANITES LIMITED
Sd/-
Darpan Shah
Managing Director
(DIN: 07650896)

Place: Mumbai
Date: 26th June, 2026

MANALI PETROCHEMICALS LIMITED
Regd. Office: SPIC House, 88, Mount Road, Guindy, Chennai - 600 032.
CIN: L24294TN1986PLC013087, Website: www.manalipetro.com
E-mail: companysecretary@manalipetro.com, Telefax: 044-22351098

**NOTICE TO SHAREHOLDERS
REQUEST TO REGISTER E-MAIL IDS TO
RECEIVE NOTICE OF POSTAL BALLOT
TO BE ISSUED IN FY 2026-27**

Pursuant to the General Circular Nos. 17/2020 dated 13th April 2020, 09/2024 dated 19th Sep 2024 and General Circular No.03/2025 dated 22nd Sep 2025 issued by the Ministry of Corporate Affairs read with the other relevant Circulars referred to therein, it is hereby informed that in compliance with the applicable provisions of the Companies Act, 2013 ("the Act") and the aforesaid Circulars, the Company proposes to send Notice for obtaining consent of the Members for certain matters through Postal Ballot.

As mandated in the aforesaid Circulars, the Notice of the Postal Ballot to be issued in FY 2026-27 for the items / proposals / communications, as permitted under law, will be sent only by electronic means to the shareholders who have registered their e-mail ids with the Company or as the case may be, the Depository Participants. These will be made available in the websites of the Company and the Stock Exchanges viz., www.manalipetro.com, www.bseindia.com, www.nseindia.com and also in the website of the e-Voting service provider.

For the attention of Members who are holding shares in physical form / who have not registered their e-mail ids and other particulars with the Company

- Investors are requested to submit their requests online or through e-mails and as far as possible avoid handling of physical documents.
- You may visit <https://investors.cameoindia.com/> and follow the guidance for submission of the information online for registering the e-mail ID, mobile number and other details, etc.
- Request for registration / change of the information shall be submitted in Form ISR-1 prescribed by SEBI which is available in the website of the Company under the following link <https://www.manalipetro.com/investor-service-requests-physical-shares-2/> to the RTA by sending an e-mail with the scanned copy of the Form and other required documents to kyc@cameoindia.com.
- Alternatively, the aforesaid information may be sent by post or courier to the RTA viz., Cameo Corporate Services Limited, Unit : Manali Petrochemicals Limited, Subramanian Building, 1, Club House Road, Chennai - 600 002, Ph: 044 – 2846 0390 / 4002 0700.

Persons holding shares in demat mode may approach their Depository Participant (DP) for the above purpose. Also, it may be ensured that the option to receive the Notices and other communications by e-mail has been duly exercised in respect of such holdings.

We thank our Members for supporting the "Green Initiative" in Corporate Governance undertaken by the Ministry of Corporate Affairs and the Company. We request our members to please note that all future communication would be sent in electronic mode to the registered e-mail address. Therefore, please ensure to inform any change in your e-mail address to your Depository Participant (in case of shares held in demat mode) or the Company / RTA (in case of shares held in physical mode).

Detailed instructions for casting of votes through remote e-Voting will be made available in the Notice of the Postal Ballot.

This public notice is being published in advance of sending the aforesaid Notice of Postal Ballot in the FY 2026-27 and to facilitate the Members to register or change their contact details and other particulars. Members may kindly avail the opportunity and provide the information at the earliest so that the Company is able to send the notices and other information promptly. For any further clarifications Members may contact the RTA as specified above.

By Order of the Board
For Manali Petrochemicals Limited
G. Sri Vignesh
Company Secretary

Place: Chennai
Date: 25.06.2026

* In terms of SEBI Master Circular SEBI/HO/MIRSD/POD-1/PI/CIR/2024/37 dated May 07, 2024, dividend shall be paid only through electronic mode with effect from 01.04.2024, with respect to shares held in physical mode for which PAN and complete KYC details are furnished.
* Shareholders are requested to promptly update their PAN, KYC viz., address, bank mandate and other relevant details with the Company / RTA / Depository Participants (as the case may be) for receiving communication and claiming dividends.

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

PATEL INTEGRATED LOGISTICS LIMITED
Registered Office Address: Patel House, Ground Floor, Plot No.48, Gazdar Bandh, North Avenue Road, Santacruz West, Mumbai, Maharashtra, 400054, India.
Corporate Office: 'Nalasha', 52 Hill Road, Bandra (West), Mumbai – 400052, Maharashtra, India.
Tel. No.: 022-26050021 / 26052915 / 26053913 / 26053915;
Email: pil_investorservices@patel-india.com, Website: www.patel-india.com
Corporate Identification Number (CIN): L7110MH1962PLC012396;
Contact Person: Mr. Avinash Paul Raj, Company Secretary & Compliance Officer

CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT DATED JUNE 24, 2026. FOR THE ATTENTION OF EQUITY SHAREHOLDERS / BENEFICIAL OWNERS OF EQUITY SHARES OF PATEL INTEGRATED LOGISTICS LIMITED FOR BUYBACK OF EQUITY SHARES THROUGH A TENDER OFFER UNDER SECURITIES AND EXCHANGE BOARD OF INDIA (BUY BACK OF SECURITIES) REGULATIONS, 2018, AS AMENDED.

This Corrigendum to Public Announcement (the "Corrigendum") is in continuation of and should be read in conjunction with the Public Announcement dated June 24, 2026 (the "Public Announcement") published on June 25, 2026, in all Editions of Financial Express (English daily), all Editions of Jansatta (Hindi daily) and Mumbai Edition of Mumbai Lakhadeep (Marathi daily) issued in connection with Buyback of 60,00,000 (Sixty Lakhs) fully paid-up Equity shares of face value of ₹10/- (Rupees Ten only) each of the company at a price of ₹18/- (Rupees Eighteen only) per Equity share ("Buy-back Price") payable in cash for an aggregate amount up to and not exceeding ₹10,80,00,000/- (Rupees Ten Crore Eighty Lakhs only), ("Buy-back Size"). The terms used but not defined in this Corrigendum shall have the same meanings as ascribed in the Public Announcement.

The Equity Shareholders of the Company are requested to take note of the following changes/ updates to the Public Announcement published in the Mumbai edition of Mumbai Lakhadeep (Marathi daily) dated June 24, 2026, and published on June 25, 2026:

In paragraph 7.1, the date of the Public Announcement should be read as **Wednesday, June 24, 2026** instead of **Wednesday, June 25, 2026**.

Under point 1 in paragraph 12, the date of the engagement letter should be read as **June 18, 2026** instead of **June 23, 2026**.

In paragraph 12, the existing table on "Debt to Total Paid-up Capital and Free Reserves as per Regulation 4(ii) of the SEBI Buyback Regulations" shall be replaced with the table provided below.

(₹in Lakhs)			
Debt to Total Paid-up Capital and Free Reserves as per Regulation 4(ii) of the SEBI Buyback Regulations			
Particulars		Standalone	Consolidated
Debt			
Borrowings		625.53	625.54
Total Debt	A	625.53	625.54
Total Paid-up Capital and Free Reserves as at March 31, 2026	B	12804.67	12803.67
Debt / (Paid-up Capital + Free Reserves) Ratio (Pre-Buyback)	C=A/B	0.049:1	0.049:1
Proposed Buyback			
Debt / (Paid-up Capital + Free Reserves) Ratio (Post Buyback)	E=A(B-D)	0.053:1	0.053:1

Except as specifically set out in this Corrigendum, all other information, contents and terms of the Public Announcement published in the Mumbai edition of Mumbai Lakhadeep (Marathi daily) dated June 24, 2026 and published on June 25, 2026 shall remain unchanged. Shareholders are further requested to note that the Public Announcement published in all editions of Financial Express (English daily) and all editions of Jansatta (Hindi daily) remains unchanged.

This corrigendum is issued in all the newspapers in which Public Announcement was published and is also expected to be available on the website of the Securities and Exchange Board of India at www.sebi.gov.in, on the website of the Manager to the Buyback at www.saffronadvisor.com, on the website of the Stock Exchanges at i.e., www.bseindia.com and www.nseindia.com and on the Company's website at i.e., www.patel-india.com.

Issued by the Manager to the Buyback:

SAFFRON
***** **SAFFRON ADVISOR** *****
Saffron Capital Advisors Private Limited
605, 6th Floor, Centre Point, J.B. Nagar,
Andheri (East), Mumbai - 400059, Maharashtra, India
Tel. No. +91 22 49730394;
E-mail: [saffron](mailto:saffron@saffronadvisor.com)

शुक्रवार, दि. २६ जून, २०२६

मुंबई लक्षदीप

फिल्मी जगत

गौतमी पाटीलचा ‘लागला ठसका ४४०चा झटका...’

मराठी चित्रपटांमध्ये गीत-संगीताचे स्थान अतिशय महत्त्वाचे आहे. याच कारणामुळे सुरेल गीत-संगीताची किनार असलेले मराठी चित्रपट प्रेक्षकांच्या पसंतीस उतरतात. ‘लाईव्ह’ या आगामी मराठी चित्रपटालाही श्वणीय गीत-संगीताची जोड देण्यात आली आहे. मागील काही वर्षांपासून मराठीतही आयटम सॉंगचा ट्रेंड रुजला असून, ‘लाईव्ह’मध्ये एक वेगळ्या धाटणीचे आयटम सॉंग पाहायला मिळणार आहे. शीर्षकावरून या चित्रपटात काय पाहायला मिळेल याचा धांगपत्ता



लागत नसल्याने ‘लाईव्ह’बाबत कुतूहल वाढले आहे. अशातच या चित्रपटाला नृत्यांगना गौतमी पाटीलच्या ठसकेबाज गाण्याचा तडका देण्यात आल्याने ‘लाईव्ह’ची जोरदार चर्चा रंगणार आहे. निमित्त सुमित पांडे रिद्धी बिंदी व्हिजन्स या बॅनरखाली ‘लाईव्ह’ चित्रपटाची निर्मिती करीत आहेत. छबी असीम हल्दर या चित्रपटाचे प्रस्तुतकर्ते असून, संजीव राय लेखक-दिग्दर्शक आहेत. काही दिवसांपूर्वीच ‘लाईव्ह’च्या चित्रीकरणाला सुरुवात करण्यात आली. नुकतेच ‘लाईव्ह’मधील एका महत्त्वाच्या गाण्याचे चित्रीकरण करण्यात आले. हे गाणे म्हणजे लावणीचा तडका असलेले नव्या धाटणीचे आधुनिक आयटम गीत आहे. गोंगाव येथील फीचर स्टुडिओमध्ये या गाण्याचे चित्रीकरण

करण्यात आले. या गाण्याचे सर्वात मोठे वैशिष्ट्य म्हणजे नृत्यांगना गौतमी पाटील हिच्यावर ०हे गाणे चित्रीत करण्यात आले. ‘लागला ठसका ४४०चा झटका...’ असे गीतकार अशपाक एफएच शेख यांनी लिहिलेल्या या गाण्याचे बोल आहेत. हे गाणे गायिका खुशबू जैन यांनी गायले असून, संगीतकार अमन श्लोक यांनी संगीतबद्ध केले आहे. या चित्रपटातील न्याय-हक्कासाठी नायिकेने केलेल्या संघर्षाची कथा अनेकांसाठी प्रेरणादायी ठरावी अशी आहे. या कथेच्या अनुषंगाने विविध मुद्द्यांवर प्रकाश टाकण्यात येणार असून, समाजातील विविध घटनांचा वेध घेण्यात येणार आहे. गौतमी पाटीलवर चित्रीत करण्यात येत असलेल्या गाण्याबाबत दिग्दर्शक संजीव राय म्हणाले की, समाजातील वास्तव चित्र दाखवणाऱ्या ‘लाईव्ह’ चित्रपटाच्या कथेत ‘लागला ठसका ४४०चा झटका...’ हे गाणे केवळ आयटम सॉंग असायला हवे म्हणून घेतलेले नाही. हे गाणे असावे ही कथेची गरज आहे. हे गाणे कथेच्या प्रवाहाशी एकरूप होऊन एका नाट्यमय खळणावर येणारे आहे. या महत्त्वाच्या गाण्यासाठी गौतमी पाटीलसारख्या आजच्या काळातील आघाडीच्या नृत्यांगनेची निवड करण्यात आली. गौतमीने आपल्या नृत्याने या गाण्यात रंगत आणली असल्याचेही ते म्हणाले. दिग्दर्शक संजीव राय यांनी पूनम विभूते यांनी संवाद लेखन केलेल्या या चित्रपटात मिलिंद गुणाजी, अनंत जोग, निशिगंधा वाड, रूपाली जाधव, हितेन तेजवानी, सागर काळे, अनिल नागरथ, नम्रता जाधव, विनय राजपूत आदी कलाकार विविध व्यक्तिरेखांमध्ये झळकणार आहेत. डिओपी गोपी सिनेमॅटोग्राफी करीत असून, सैफुद्दीन शेख या चित्रपटाचे कला दिग्दर्शक आहेत. गीतकार अशपाक एफएच शेख यांच्याखेरीज गीतकार महालिंग कंठाळे यांनीही गीतलेखन केले असून, संगीतकार दिनेश अर्जुना आणि अमन श्लोक यांनी चित्रपटातील गीतांना संगीत दिले आहे.



प्रत्येक व्यक्तिरेखा कलाकाराला नव्या रुपात प्रेक्षकांच्या भेटीला येण्याची संधी देत असते. अभिनेत्री नृत्यांगना दीपाली सय्यद यांनी आजवर विविधांगी भूमिका साकारत आपल्या कलागुणांना वाढ दिला आहे. आता त्या आपाखी एका आव्हानात्मक भूमिकेत दिसणार आहेत. नुकतीच ‘महाराष्ट्र एपस्टिन फाईल्स’ या आगामी सिनेमाची घोषणा करण्यात आली आहे. महाराष्ट्रातील राजकीय वर्तुळात भूकंप निर्माण करणाऱ्या घटनांवर प्रकाशझोत टाकणाऱ्या या सिनेमात काही वास्तवातील व्यक्तिरेखाही दिसणार आहेत. यात दीपाली सय्यद मुख्य भूमिका साकारत आहेत. २ ऑक्टोबर २०२६ रोजी हा चित्रपट संपूर्ण महाराष्ट्रात प्रदर्शित होणार आहे. फ्लेमिंगो क्रिएशन आणि मातोश्री एन्टरटेन्मेंट वर्ल्ड प्रस्तुत या चित्रपटाची निर्मिती करण्याची महत्त्वपूर्ण जबाबदारी देवेंद्र भट, सुर्यकांत भुडे आणि प्रशांत कदमपुरे करीत आहेत. दिग्दर्शक स्वरूप बी. सावंत दिग्दर्शन करीत आहेत. सध्या या सिनेमाचे चित्रीकरण वेगता सुरू आहे. ‘आता सगळं उघड होणार...!’ असे म्हणत प्रेक्षकांच्या भेटीला येणाऱ्या ‘महाराष्ट्र एपस्टीन फाईल्स’चा फर्स्ट लूक प्रदर्शित करण्यात आला आहे. यामधील दीपाली सय्यद यांचा लूक पाहताक्षणी लक्ष वेधून घेतो. त्यांची व्यक्तिरेखा या सिनेमात अतिशय महत्त्वाची असून या रुपात पुन्हा एकदा अभिनेत्रीच्या रुपात दीपाली यांच्या अभिनयाचा कस लागणार आहे. दीपाली सय्यद यांच्यासह फर्स्ट लूक मध्ये अभिनेते उदय टिकेकर यांचा समावेश आहे. दीपाली सय्यद या व्यक्तिरेखेला अलूक न्याय देऊ शकतील याची खात्री असल्यानेच त्यांची या भूमिकेसाठी निवड करण्यात आल्याचे दिग्दर्शकाचे म्हणणे आहे. हा सिनेमा महाराष्ट्राच्या राजकीय, सामाजिक आणि आध्यात्मिक घडामोडींमधील एक अतिशय महत्त्वाचे प्रकरण जगासमोर आणणार आहे. त्यामुळे सुरुवातीपासूनच ‘महाराष्ट्र एपस्टीन फाईल्स’ या सिनेमाची जोरदार चर्चा रंगू लागली आहे. ‘महाराष्ट्र एपस्टीन फाईल्स’ चित्रपटाची कथा सागरकुमार एस. जैन यांनी लिहीली असून, पटकथा व संवादलेखन संजय नवगिरे यांनी केले आहे. डिओपी आकाश काकडे या चित्रपटाची सिनेमॅटोग्राफी करणार असून, कला दिग्दर्शन अक्षय आंबेकर करणार आहेत. वेशभूषा आकाश गांधी यांची असून, संहित घनवट या चित्रपटाचे प्रोडक्शन हेड आहेत तसेच नेहा घोडके प्रोडक्शन कंट्रोलर म्हणून काम पाहणार आहेत.

ललित प्रभाकर साकारणार दहशतवादी कसाबची भूमिका! तर उज्ज्वल निकमांच्या भूमिकेत राजकुमार राव

‘ईठा’चा दमदार टीझर प्रदर्शित केल्यावर आता मॅडडॉकने आणखी एका सिनेमाची घोषणा केली आहे. येत्या ७ ऑगस्टला ‘प्रहार – द उज्ज्वल निकम स्टोरी’ हा सिनेमा प्रेक्षकांच्या भेटीला येणार आहे. नुकतंच या चित्रपटाचं पहिलं पोस्टर आणि कलाकारांचा लूक सोशल मीडियावर प्रदर्शित करण्यात आला आहे. हा ‘प्रहार’ सिनेमा ज्येष्ठ विधिज्ञ उज्ज्वल निकम यांच्या जीवनावर आधारित असणार आहे. २६/११ च्या मुंबई दहशतवादी हल्ल्यातील एकमेव जिवंत पकडलेला दहशतवादी अजमल कसाब याला फाशीची शिक्षा मिळवून देण्यात ज्येष्ठ विधिज्ञ व विशेष सरकारी वकील उज्ज्वल निकम यांनी महत्त्वाची भूमिका बजावली होती. या ‘प्रहार’ चित्रपटात अनेक लोकप्रिय कलाकारांची मांडियाळी आहे. ‘प्रहार’ सिनेमाची पहिली झलक समोर येताच मराठी प्रेक्षकांना एक सुखद धक्का मिळाला आहे. मराठी कलाविश्वाचा चॉकलेट हिरो ‘प्रहार’मध्ये झळकणार आहे. मात्र, हा अभिनेता दहशतवादी अजमल कसाबची भूमिका साकारणार

‘लॉ ऑफ लव्ह’ २४यूए मूव्हीज या ओटीटी चॅनलवर प्रदर्शित...



धडाकेबाज अॅक्शन आणि रोमान्सचा समावेश असलेला प्रेमाचा कायदा (लॉ ऑफ लव्ह) हा चित्रपट आता आपण २४यूए मूव्हीज या ओटीटी चॅनलवर घरबसल्या पाहू शकतो. २४यूए मूव्हीज या ओटीटी चॅनलला आताच प्ले स्टोर वरून डाउन्लोड करा आणि हा चित्रपट पहा. या चित्रपटाची कथा ८०-९०च्या दशकातील आहे. प्रेमाचा एक कायदा असतो हे तेव्हा दशकातील तरुणांला माहित नव्हतं. प्रेमाचा एक कायदा असून, त्याचा तरुण पिढीवर कसा चांगला-वाईट परिणाम होतो हे या चित्रपटात दाखवण्यात आला आहे. निर्माता, दिग्दर्शक, कथा-पटकथा, प्रमुख अभिनेता अशा अनेक भूमिकेत उदयराज हे स्वतः असून मोहन जोशी, यतीन कार्केकर, शाल्वी शाह, प्राची पालवे, अनिल नगरकर यांनी ‘लॉ ऑफ लव्ह’मध्ये महत्त्वपूर्ण भूमिका साकारल्या आहेत. या चित्रपटाला संगीत पी शंकर व पार्श्वसंगीत आदित्य बेंडेकर यांचे लाभले आहे. प्रेमाच्या अप्रकाशित पैलूंवर प्रकाश टाकणाऱ्या या चित्रपटात प्रेमांमधील वेंडेपणा आणि प्रार्सनिक विनोदांचा संगम अनुभावयला मिळेल. धडाकेबाज अॅक्शन आणि रोमान्सचा समावेश असलेला हा सिनेमा कुटुंबाबरोबर पाहण्याजोगा आहे. दर्जेदार निर्मितीमुळे, आशयघन कथानक, अर्थपूर्ण संवाद, अफलातून अभिनय, सुमधूर गीत-संगीत, मुद्देफुद्द मांडणी, लक्षवेधी दिग्दर्शन असलेला हा परिपूर्ण मनोरंजक चित्रपट कुटुंबाबरोबर एंजॉय करता येईल असा आहे.

यशराज फिल्म्सचा बहुप्रतिक्षित अॅक्शन चित्रपट ‘अल्फा’ बक्षल अभिनेत्री आलिया भट्ट अत्यंत उत्साहित आहे. आलिया या चित्रपटाच्या चित्रीकरणाचे वर्णन तिच्या कारकिर्दीतील सर्वात अविस्मरणीय आणि आनंददायी अनुभवांपैकी एक म्हणून करते. भारतातील पहिल्या मोठ्या बजेटच्या आणि महिला-प्रधान अॅक्शन चित्रपटांपैकी एक असलेल्या ‘अल्फा’मध्ये आलियासोबत शर्वरी मुख्य भूमिकेत दिसणार आहे. अभिनेत्रीच्या मते, हा चित्रपट केवळ अॅक्शनपुरता मर्यादित नसून तो एका विशिष्ट मानसिकतेचा आणि दृष्टिकोनाचा गौरव करतो. ‘अल्फा’च्या विश्वात पाऊल टाकणे अत्यंत रोमांचक होते, असे आलियाने नमूद केले. तिने सांगितले की, या चित्रपटामुळे तिला एक कलाकार म्हणून नवीन आव्हानांना सामोरे जाण्याची संधी मिळाली. आलिया म्हणाली, मला सर्वात जास्त आवडलेली गोष्ट म्हणजे या चित्रपटाची कथा दोन महिलांभोवती फिरते, ज्या संपूर्ण अॅक्शन कथानकाला पुढे नेतात. असे दृश्य पाहायला मिळणे दुर्मिळ आहे आणि त्याचा भाग असणे माझ्यासाठी खरोखर विशेष होते. तिने पुढे सांगितले की, हा चित्रपट भव्यता, उत्साह आणि दमदार अॅक्शन दृश्यांनी परिपूर्ण असा सिनेमॅटिक अनुभव देण्याचे आव्हान देतो. अभिनेत्रीने चित्रपटाच्या टीमचेही कौतुक केले. तिने सांगितले की, दिग्दर्शक शिव रवेल, कलाकार, अॅक्शन टीम आणि संपूर्ण कू यांचा उत्साह दररोज सेटवर स्पष्टपणे जाणवत होता. म्हणूनच चित्रीकरणाच्या प्रत्येक दिवशी ती उत्साहाने सेटवर येत असे.

आहे. त्याचं नाव आहे ललित प्रभाकर. मराठी प्रेक्षकांनी ललितला आजवर विविध रोमॅंटिक व सकारात्मक भूमिका साकारताना पाहिलंय. पण, आता पहिल्यांदाच ललित एका वेगळ्या भूमिकेच्या माध्यमातून प्रेक्षकांसमोर येणार आहे. त्याला अजमल कसाबच्या भूमिकेत पाहून चाहतेही शॉक झाले आहेत. खरंच कसाबच्या भूमिकेत ललित आहे का?, ललितचा लूक पाहून शॉक बसला, वेगवेगळ्या भूमिका अन् दमदार अभिनयललितला मानलं पाहिजे. मराठीचा चॉकलेट बॉय आता कसाबच्या भूमिकेत अशा असंख्य प्रतिक्रिया या पोस्टरवर आल्या आहेत. तर, ‘प्रहार’ सिनेमात उज्ज्वल निकम यांची मध्यवर्ती या भूमिकेसाठी बरीच मेहनत घेतली आहे. उज्ज्वल निकम यांची भूमिका साकारण्यासाठी त्याने कृत्रिम मेकअप किंवा

जाहीर सचना
याद्वारे सर्वसाधारण अनेक कळविण्यात येते की श्री. प्रणव भटत गांधी आणि श्री. भरत भिबेदवन्स गांधी हे सी.टी.एस. क्र. ४६४, तोअर परळ विभाग, सेनापती बापट मार्ग, तोअर परळ, मुंबई - ४०० ०१३ येथे असलेल्या अतुल सह. गुड. संस्था मधील सदसिका क्र. बी-३७९१ ("मदर सदसिका") यांचे हक्कदार आहेत. तसेच ते या सदर सदसिकेबाबत संस्थेने नोंदीमार्फत सभासद आणि भागधारक आहेत. यांना संस्थेने र. ५७/- किमतीचे डहा (१०) भुगोले अनु क्र. ३१११ ते ३१२० (दोन्ही मिळून) असलेले भाग प्रमाणपत्र क्र. ३११२ ("मदर भाग") देऊन दिले आहे. सदर संस्थेला नोंदी क्र. MAHAMAR-SHSD/OTD008/2021-22/२४/2021 दिनांक २५/०५/२०२१ अशी आहे. श्री. भरत भिबेदवन्स गांधी यांचे दि. २३ जून/२०२६ रोजी निधन झाले. यांच्या इयातीत यांनी दि. ०३/०५/२०२६ रोजी मृत्युवृत्त नोंदीमार्फत केले होते. ज्याद्वारे यांनी सदर सदसिका व सदर भागामाविल त्यांचा हक्क श्रीम. श्वेता प्रणव गांधी यांना पूर्णपणे वहाल केला आहे. त्यामुळे श्री. प्रणव भटत गांधी आणि श्रीम. श्वेता प्रणव गांधी यांनी सदर नोंदीमार्फत मृत्युवृत्त्या आधारे सदर सदसिका आणि सदर भाग श्री. प्रणव भटत गांधी आणि श्रीम. श्वेता प्रणव गांधी यांच्या नावावर हस्तांतरित करण्याचा पूर्ण अधिकार राहिले.

सही:-
अतुल सह. गुड. संस्था मार्ग. सी.टी.एस. क्र. ४६४, तोअर परळ विभाग, सेनापती बापट मार्ग, तोअर परळ, मुंबई - ४०० ०१३
सध्या : मुंबई
दिनांक : २६/०६/२०२६

जाहीर सूचना
याद्वारे सूचना देण्यात येते की, मुख्तार अहमद पौर अली शेख आणि शाहिदा परवीन शेख हे फ्लॅट क्र. ००४ (ज्याचा उल्लेख यापुढे 'सदर फ्लॅट' असा केला जाईल आणि ज्याचे तपशीलवार वर्णन अनुसूचीमध्ये दिले आहे) या मालमतेचे संयुक्त मालक होते. तसेच, मुख्तार अहमद पौर अली शेख यांचे १५/०५/२०२६ रोजी निधन झाले असून, त्यांच्या पश्चात शाहिदा परवीन शेख (पत्नी), तरनुम मोहम्मिन शेख (मुलगी) आणि सिकंदर मुख्तार अहमद शेख (मुलगा) हे त्यांचे एकमेव कायदेशीर वारस आहेत. खाली नमूद केलेल्या मालमतेबाबत, वर उल्लेख केलेल्या व्यक्तींव्यतिरिक्त इतर कोणत्याही व्यक्तीचा कोणताही दावा, हक्क, मालकीहक्क, हितसंबंध किंवा मागणी असल्यास, त्यांनी ही सूचना प्रसिद्ध झाल्यापासून ११ दिवसांमध्ये १५ दिवसांच्या अटी व शर्तीसह आपली संपूर्ण कर्तव्यासह कळवावे. अर्थात, कोणत्याही कोणत्याही दावा नाही असे गृहीत धरते जाईल आणि अस्त्यास तो सर्व हेतू व उद्देशांसाठी कायद्यास सोडून दिलेला आहे असे मानले जाईल. त्यानंतर संस्थेला सदर सदसिका आणि सदर भाग श्री. प्रणव भटत गांधी आणि श्रीम. श्वेता प्रणव गांधी यांच्या नावावर हस्तांतरित करण्याचा पूर्ण अधिकार राहिले.

सही:-
अतुल सह. गुड. संस्था मार्ग. सी.टी.एस. क्र. ४६४, तोअर परळ विभाग, सेनापती बापट मार्ग, तोअर परळ, मुंबई - ४०० ०१३
सध्या : मुंबई
दिनांक : २६.०६.२०२६
सह:- अॅड. आलिया ए. खान (उच्च न्यायालय वकील)

जाहीर नोटीस
येथे सर्व जनतेस जाहीर नोटीस देण्यात येते की, सदसिका क्र. २०२, २२१, २२२, २२३, २२४, २२५, २२६, २२७, २२८, २२९, २३०, २३१, २३२, २३३, २३४, २३५, २३६, २३७, २३८, २३९, २४०, २४१, २४२, २४३, २४४, २४५, २४६, २४७, २४८, २४९, २५०, २५१, २५२, २५३, २५४, २५५, २५६, २५७, २५८, २५९, २६०, २६१, २६२, २६३, २६४, २६५, २६६, २६७, २६८, २६९, २७०, २७१, २७२, २७३, २७४, २७५, २७६, २७७, २७८, २७९, २८०, २८१, २८२, २८३, २८४, २८५, २८६, २८७, २८८, २८९, २९०, २९१, २९२, २९३, २९४, २९५, २९६, २९७, २९८, २९९, ३००, ३०१, ३०२, ३०३, ३०४, ३०५, ३०६, ३०७, ३०८, ३०९, ३१०, ३११, ३१२, ३१३, ३१४, ३१५, ३१६, ३१७, ३१८, ३१९, ३२०, ३२१, ३२२, ३२३, ३२४, ३२५, ३२६, ३२७, ३२८, ३२९, ३३०, ३३१, ३३२, ३३३, ३३४, ३३५, ३३६, ३३७, ३३८, ३३९, ३४०, ३४१, ३४२, ३४३, ३४४, ३४५, ३४६, ३४७, ३४८, ३४९, ३५०, ३५१, ३५२, ३५३, ३५४, ३५५, ३५६, ३५७, ३५८, ३५९, ३६०, ३६१, ३६२, ३६३, ३६४, ३६५, ३६६, ३६७, ३६८, ३६९, ३७०, ३७१, ३७२, ३७३, ३७४, ३७५, ३७६, ३७७, ३७८, ३७९, ३८०, ३८१, ३८२, ३८३, ३८४, ३८५, ३८६, ३८७, ३८८, ३८९, ३९०, ३९१, ३९२, ३९३, ३९४, ३९५, ३९६, ३९७, ३९८, ३९९, ४००, ४०१, ४०२, ४०३, ४०४, ४०५, ४०६, ४०७, ४०८, ४०९, ४१०, ४११, ४१२, ४१३, ४१४, ४१५, ४१६, ४१७, ४१८, ४१९, ४२०, ४२१, ४२२, ४२३, ४२४, ४२५, ४२६, ४२७, ४२८, ४२९, ४३०, ४३१, ४३२, ४३३, ४३४, ४३५, ४३६, ४३७, ४३८, ४३९, ४४०, ४४१, ४४२, ४४३, ४४४, ४४५, ४४६, ४४७, ४४८, ४४९, ४५०, ४५१, ४५२, ४५३, ४५४, ४५५, ४५६, ४५७, ४५८, ४५९, ४६०, ४६१, ४६२, ४६३, ४६४, ४६५, ४६६, ४६७, ४६८, ४६९, ४७०, ४७१, ४७२, ४७३, ४७४, ४७५, ४७६, ४७७, ४७८, ४७९, ४८०, ४८१, ४८२, ४८३, ४८४, ४८५, ४८६, ४८७, ४८८, ४८९, ४९०, ४९१, ४९२, ४९३, ४९४, ४९५, ४९६, ४९७, ४९८, ४९९, ५००, ५०१, ५०२, ५०३, ५०४, ५०५, ५०६, ५०७, ५०८, ५०९, ५१०, ५११, ५१२, ५१३, ५१४, ५१५, ५१६, ५१७, ५१८, ५१९, ५२०, ५२१, ५२२, ५२३, ५२४, ५२५, ५२६, ५२७, ५२८, ५२९, ५३०, ५३१, ५३२, ५३३, ५३४, ५३५, ५३६, ५३७, ५३८, ५३९, ५४०, ५४१, ५४२, ५४३, ५४४, ५४५, ५४६, ५४७, ५४८, ५४९, ५५०, ५५१, ५५२, ५५३, ५५४, ५५५, ५५६, ५५७, ५५८, ५५९, ५६०, ५६१, ५६२, ५६३, ५६४, ५६५, ५६६, ५६७, ५६८, ५६९, ५७०, ५७१, ५७२, ५७३, ५७४, ५७५, ५७६, ५७७, ५७८, ५७९, ५८०, ५८१, ५८२, ५८३, ५८४, ५८५, ५८६, ५८७, ५८८, ५८९, ५९०, ५९१, ५९२, ५९३, ५९४, ५९५, ५९६, ५९७, ५९८, ५९९, ६००, ६०१, ६०२, ६०३, ६०४, ६०५, ६०६, ६०७, ६०८, ६०९, ६१०, ६११, ६१२, ६१३, ६१४, ६१५, ६१६, ६१७, ६१८, ६१९, ६२०, ६२१, ६२२, ६२३, ६२४, ६२५, ६२६, ६२७, ६२८, ६२९, ६३०, ६३१, ६३२, ६३३, ६३४, ६३५, ६३६, ६३७, ६३८, ६३९, ६४०, ६४१, ६४२, ६४३, ६४४, ६४५, ६४६, ६४७, ६४८, ६४९, ६५०, ६५१, ६५२, ६५३, ६५४, ६५५, ६५६, ६५७, ६५८, ६५९, ६६०, ६६१, ६६२, ६६३, ६६४, ६६५, ६६६, ६६७, ६६८, ६६९, ६७०, ६७१, ६७२, ६७३, ६७४, ६७५, ६७६, ६७७, ६७८, ६७९, ६८०, ६८१, ६८२, ६८३, ६८४, ६८५, ६८६, ६८७, ६८८, ६८९, ६९०, ६९१, ६९२, ६९३, ६९४, ६९५, ६९६, ६९७, ६९८, ६९९, ७००, ७०१, ७०२, ७०३, ७०४, ७०५, ७०६, ७०७, ७०८, ७०९, ७१०, ७११, ७१२, ७१३, ७१४, ७१५, ७१६, ७१७, ७१८, ७१९, ७२०, ७२१, ७२२, ७२३, ७२४, ७२५, ७२६, ७२७, ७२८, ७२९, ७३०, ७३१, ७३२, ७३३, ७३४, ७३५, ७३६, ७३७, ७३८, ७३९, ७४०, ७४१, ७४२, ७४३, ७४४, ७४५, ७४६, ७४७, ७४८, ७४९, ७५०, ७५१, ७५२, ७५३, ७५४, ७५५, ७५६, ७५७, ७५८, ७५९, ७६०, ७६१, ७६२, ७६३, ७६४, ७६५, ७६६, ७६७, ७६८, ७६९, ७७०, ७७१, ७७२, ७७३, ७७४, ७७५, ७७६, ७७७, ७७८, ७७९, ७८०, ७८१, ७८२, ७८३, ७८४, ७८५, ७८६, ७८७, ७८८, ७८९, ७९०, ७९१, ७९२, ७९३, ७९४, ७९५, ७९६, ७९७, ७९८, ७९९, ८००, ८०१, ८०२, ८०३, ८०४, ८०५, ८०६, ८०७, ८०८, ८०९, ८१०, ८११, ८१२, ८१३, ८१४, ८१५, ८१६, ८१७, ८१८, ८१९, ८२०, ८२१, ८२२, ८२३, ८२४, ८२५, ८२६, ८२७, ८२८, ८२९, ८३०, ८३१, ८३२, ८३३, ८३४, ८३५, ८३६, ८३७, ८३८, ८३९, ८४०, ८४१, ८४२, ८४३, ८४४, ८४५, ८४६, ८४७, ८४८, ८४९, ८५०, ८५१, ८५२, ८५३, ८५४, ८५५, ८५६, ८५७, ८५८, ८५९, ८६०, ८६१, ८६२, ८६३, ८६४, ८६५, ८६६, ८६७, ८६८, ८६९, ८७०, ८७१, ८७२, ८७३, ८७४, ८७५, ८७६, ८७७, ८७८, ८७९, ८८०, ८८१, ८८२, ८८३, ८८४, ८८५, ८८६, ८८७, ८८८, ८८९, ८९०, ८९१, ८९२, ८९३, ८९४, ८९५, ८९६, ८९७, ८९८, ८९९, ९००, ९०१, ९०२, ९०३, ९०४, ९०५, ९०६, ९०७, ९०८, ९०९, ९१०, ९११, ९१२, ९१३, ९१४, ९१५, ९१६, ९१७, ९१८, ९१९, ९२०, ९२१, ९२२, ९२३, ९२४, ९२५, ९२६, ९२७, ९२८, ९२९, ९३०, ९३१, ९३२, ९३३, ९३४, ९३५, ९३६, ९३७, ९३८, ९३९, ९४०, ९४१, ९४२, ९४३, ९४४, ९४५, ९४६, ९४७, ९४८, ९४९, ९५०, ९५१, ९५२, ९५३, ९५४, ९५५, ९५६, ९५७, ९५८, ९५९, ९६०, ९६१, ९६२, ९६३, ९६४, ९६५, ९६६, ९६७, ९६८, ९६९, ९७०, ९७१, ९७२, ९७३, ९७४, ९७५, ९७६, ९७७, ९७८, ९७